

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 727 Aof. 1999 (A)

New Delhi this 5th day of April, 1999.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

H.C. Mahajan, IAS
Principal Resident Commissioner
Government of Tripura
Tripura Bhawan
Kautilya Marg
Chanakyapuri
New Delhi. ... Applicant

By Advocate: Mrs Sandhya Goswami with
Shri M.P.S. Tomar

versus

1. Union of India, through
Secretary, Ministry of Personnel,
Public Grievances & Pensions,
Department of Personnel & Training,
North Block,
New Delhi.
2. Ministry of Social Justice & Empowerment
through its Secretary,
Shastri Bhawan,
New Delhi.
3. Government of Tripura through
Chief Secretary,
Government of Tripura,
Agartala. ... Respondents

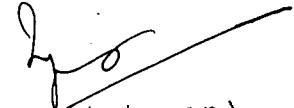
O R D E R (ORAL)

Hon'ble Shri K. Muthukumar, M(A)

1. Heard the learned counsel for applicant.
2. The applicant is an IAS officer belonging to the Manipur-Tripura cadre and is presently working under the Government of Tripura as Principal Resident Commissioner, Tripura Bhawan, New Delhi. It is stated that the applicant has been selected to the post of Joint Secretary in the Commission for Scheduled Areas and Scheduled Tribes. The applicant has been informed

that his name has been approved and as the Commission has not yet been constituted, he has been further directed to report for duty immediately after the constitution of the Commission. Since the Commission is not constituted, the applicant has been transferred and posted as Principal Secretary, Government of Tripura, Agartala by order dated 20.3.99.

3. I find that this application is not maintainable in this Tribunal as the impugned order is the order passed by the Government of Tripura in respect of its own cadre officer posting him from New Delhi to Agartala. The applicant cannot be considered as an officer on deputation to Central Government as yet. This application is not maintainable and is accordingly dismissed in limine.


(K. Muthukumar)
Member (A)